

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 118**  
**(IB)-418/ND/2021**

**IN THE MATTER OF:**

Interactive Communication Services (India) Pvt. Ltd.	...	Applicant
Vs. Shipra Estates Ltd.	...	Respondent

**Order under Section 7 of IBC**

**Order delivered on 18.08.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Aseem Chaturvedi, Ms. Wamika Trehan, Mr. Shivank Diddi, Advocates
For the Respondent	: Mr. Manav Gupta, Ms. Gauri Rishi, Ms. Srishti Juneja, Mr. Sanampreet Singh, Advs.

**ORDER**

Learned Counsel for the Corporate Debtor accepts notice and undertakes to file reply within 2 weeks. Let copy be served during the course of the day through e-mail to the Learned Counsel for the Corporate Debtor. Rejoinder, if any, one week thereafter with the copy in advance to the other side.

List on **11.10.2021**.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**